

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-06-2024 AT 10:30 AM**

CP(IB) No. 18/95/HDB/2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Union Bank of India

...Petitioner

AND

Shri. AB Satyavas Reddy

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Shristi Bansal, for Petitioner/ Financial Creditor present through Video Conference.

Mr Golla Ramakanta Rao, Resolution Professional present through Video Conference.

Proof of service filed as per the same is served on the Personal Guarantor. Personal Guarantor called absent. Learned Counsel Ms Akanksha Nehra present through Video Conference and stated that she has been instructed by the personal guarantor to appear on behalf of them. The same is recorded. Learned counsel for the personal guarantor is directed to file Vakalat within three days and objections within 10 days and serve a copy on the same on the Financial Creditor. For hearing on objections, matter adjourned to 28.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)